MR. SPEAKER: You cannot mix up one with the other. You are allowed to make only one statement. You cannot mix sugar cane and the kisans' arrest together.

श्री सन्त्रक्षेत्रर सिंह : केवल गन्ना बोल रहा हूं, मूगरकेन नहीं बोल रहा हूं ! किसान को झाज गन्ना पांच रुपये क्विटल बेचना पड़ रहा है । गन्ने की फसल इस साल झच्छी हो रही है, इसकी जानकारी पहले ही हो जानी चाहिए भी ताकि उसकी खरीब का सही इतजाम हो सकता ।

MR. SPEAKER: The difficulty is, according to your statement you wanted to raise the matter regarding the arrest of 35 kisans, who were protesting against the sugarcane policy of the Government ...

भी चन्द्रशेखर सिंहः उसी के बारे मे कह रहा हं। भगर इसका भ्रन्दाजा सरकार को पहले हो जाता तो किसान को कम दाम पर गन्ना नही बेचना पडता। चीनी मिल मालिक किसानो की ग्रत्यधिक पैदाबार होने भौर गर्मी सीजन पास होने का नाजायज फायदा उठा रहे है जब कि गन्ने का रस मोटा भीर वजन कम हो गया है। इसके फलस्वरूप मिल मालिक गन्ने की अप्त्यधिक पैदाबार होने के कारण किसान को धर्नाथिक दाम दे कर उसका गन्ना ले रहे हैं। गन्न की बहुत सी फसल सुख गई है। इसके लिए जब ग्रामपास के किसान विरोध कर रहे थे तब वोट क्लब पर 35 की संख्या में किसानों को गिरफ्तार किया गया । मेरी माग है कि उनको छोडा जाए भीर गन्ने का दाम जितने भाने मन गन्ना, उतने रुपये मन चीनी के प्राधार पर किसानों को दिया जाए।

(i) Reported Landing of an unknown Helicopter in Kutch district of Gujarat.

भी भ्रमम्त दवे (कच्छ) : स्पीकर साहब, मैं भ्रापके माध्यम से, एक बहुत महत्वपूर्ण सवाल पर बोल रहा हूं। 24 फरवरी, 1978 की शाम को पांच बजे, गुजरात राज्य के कच्छ डिस्ट्क्ट में----जो कि एक बोर्डर डिस्टिक्ट है,--एक अननोन हैलीकोप्टर माया भौर वहां लेण्ड किया । उस हेलीकोप्टर ने वहां कई चित्र उतारे, को । खीवे भीर वहां के मेजरमेंट लिये । मासपास मे जो मजदूर काम करते में, वे वहां गये भीर उन सब बातो को उन्होंने देखा । उन्होंने पुलिस भौर कस्टम मधि-कारियों को इसकी खबर दी लेकिन जब तक उसके लोग वहा माये, हेलिकोप्टर वहा से चला गया। हेलीकोप्टर पर ताइवान लिखा हम्रा था। दम-पन्द्रह लोग उसके मन्दर बैठे थे भीर वे सब इंग्लिश बोल रहे थे। जो लोग वहा थे. उन सब ने इसको देखा है भीर यह बात न्यज पेपसं मे भी भायी है।

मैं यह बात कालिंग घटेशन द्वारा आपके सामने रखना चाहता था लेकिन आपकी शोर से इसकी इजाजन नहीं मिली। मैं आपसे प्राथंना करता हूं कि इस पर ध्यान दिया जाए। कच्छ जिला बोइंट टेरीटरी है। उस बोइंर डिस्ट्रक्ट में यह बहुत भयकर प्रवृत्ति चल रही है। वहा एक पवित्र स्थान नारायण सरोवर है। वहा एक पवित्र स्थान नारायण सरोवर स्थान पर युद्ध हुआ था। नारायण सरोवर स्थान पर युद्ध हुआ था। स्सिलए मैं इस बात पर सरकार का ध्यान खीचना चाहता हूं भौर प्राथंना करना चाहता हूं कि कृपया इसका जवाब इस सदन में आना चाहिए और सब को मालूम होना चाहिए।

PROF. P. G. MAVALANKAR: It is a very serious matter. You kindly ask the Minister to make a statement.

MR. SPEAKER: Mr. Shyammandan Mishra.

(v) Changes made in Warrant of Precedence.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir. under Rule 377, I want to draw the attention of the House and of the Government to certain changes in the Warrant of Precedence both after the last amendment in November 1977 and in the period preceding it. This affects the position of M.Ps. in the order, but as you will see, I am not concerned only with them.

According to the last amendment November 1977, the Attorney General of India occupies a lower position than the Cabinet Secretary or even the Principal Secretary to the Prime Minister. In England Attorney-General is a member of the Government and occupies a much higher position. According to our Constitution he can attend Parliament and can also take part in any joint sitting of the Houses, a signal honour enjoyed by any official. In February, 1968, the Cabinet Secretary jumped to a place higher than that of Attorney-General and way ahead of M.Ps Until then the Cabinet Secretary was clubbed with other Secretaries of the Government and took his position according to seniority Cabinet Secretary, as distinct from other Secretaries, appeared for the first time on the scene in February. 1968 Earlier he ranked higher neither than the Attorney-General nor the M.Ps. The newly acquired rank of the Cabinet Secretary continued till February, 1973. In March 1973 the Attorney-General again came to rank higher than the Cabinet Secretary. Strangely this position has been reversed, as I submitted earlier, by the last amendment in November, 1977.

There have been similar erratic changes in the relative positions of the Attorney General and Comptroller and Auditor General.

The position in respect of the Secretary to the Prime Minister, whether designated as Principal Secretary, or simply as Secretary, was lower than the M.Ps. and even other Secretaries. The change that was brought about in November

1977 for the first time shows neither much respect to the M.Ps. nor to other officers who ranked higher than him.

In the game of shuffling and reshuffling of the Warrant of Precedence which shows a leap-frog movement for some, there seems to be little principle involved and should be corrected without any delay.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have written to you and want to make a submission....

## (Interruptions)

SHRI KRISHAN KANT (Chandigarh): Sir, this is a matter with which the Speaker as the protector of the rights of Members of Parliament is very much concerned.

## (Interruptions)

MR. SPEAKER: I am on my legs.
Once I allow a discussion under Rule
377, this will be a precedent for
others. I understand the seriousness
of the situation.

SHRI JYOTIRMOY BOSU: I have written to you.

MR. SPEAKER: Even if you write, I cannot allow. I shall take up the matter ...

SHRI JYOTIRMOY BOSU: What happens to the Committee where MPs. are Members and officials are Chairmen? (Interruptions). It is a matter pending before the...(Interruptions).

MR. SPEAKER: I am going to refer this matter to the Committee of M.Ps. and I am also going to take up this matter with the Prime Minister, but beyond that I am not going to allow any discussion.

The House now stands adjourned for lunch.

## 13.10 hrs.

The Lok Sabha adjourned for lunch till Ten Minutes past Fourteen of the Clock.